

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
9वाँ तल, सी - विंग दिल्ली सचिवालय,
आई. पी इस्टेट, नई दिल्ली-110002.

एफ. 53(08)/ अता प्र.सं. 72/ तृतीय सत्र (बजट सत्र-2022)/ दिविस/ श.वि. / 2034-36 दिनांक: 24.03.2022

सेवा में,

उप सचिव (प्रश्न शाखा),
दिल्ली विधानसभा सचिवालय,
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार,
पुराना सचिवालय, दिल्ली -110054.

विषय:- दिल्ली सातवीं विधानसभा के तृतीय सत्र (बजट सत्र) अतारांकित प्र. स. 72.....माननीय विधायक
श्री. वि. परण गोयल , दिनांक 28.003.2022 को सदन की बैठक के सन्दर्भ में ।

महोदया/ महोदय,

आपको उपरोक्त विषय में उद्धृत विधानसभा प्रश्न के उत्तर की 100 प्रतियाँ, माननीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित अग्रित कार्यवाही हेतु इस पत्र के साथ भेजी जा रही हैं।

संलग्न :- उपरोक्तानुसार

भवदीय,

उप-सचिव (संसदीय शाखा)

प्रतिलिपि सूचनार्थ प्रेषित :-

1. निजी सचिव, माननीय मंत्री शहरी विकास (दिल्ली सरकार) 7वाँ तल 'ए' विंग, दिल्ली सचिवालय नई दिल्ली ।
2. निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली को प्रश्न के उत्तर की 100 प्रतियों सहित ।

उप-सचिव (संसदीय शाखा)

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम : श्री शिव चरण गोयल

दिनांक : 28.03.2022

विधानसभा अतारांकित प्रश्न संख्या : 72

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	एमसीडी विभाग के तहत मोती नगर में कुल कितने बैंक्वेट हॉल हैं, पूरी जानकारी नाम और पते के साथ उपलब्ध करवाई जाए;	उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार सूची संलग्न है।
ख	मोती नगर विधानसभा में स्थित कुल कितने बैंक्वेट हॉलों के पास शराब के लाइसेंस हैं व इन बैंक्वेटों के शराब के लाइसेंस पाने के लिए क्या प्रक्रिया है; और	आबकारी विभाग से प्राप्त जानकारी के अनुसार मोती नगर विधानसभा की तरफ से किसी भी बैंक्वेट हॉल को शराब का लाइसेंस जारी नहीं किया गया है व इन बैंक्वेट हॉलों को शराब का लाइसेंस पाने की प्रक्रिया संलग्न है।
ग	इन बैंक्वेट हॉल्स में पानी की आपूर्ति कैसे की जाती है?	दिल्ली जल बोर्ड द्वारा प्राप्त जानकारी के अनुसार मोती नगर विधानसभा क्षेत्र के अंतर्गत 16 बैंक्वेट हॉल्स में दिल्ली जल बोर्ड द्वारा स्वीकृत जल कनेक्शन से पानी दिया जाता है।


Dy. Secretary (U.D./P.C.)
Govt. of N.C.T. of Delhi
Delhi Secretariat
I.P. Estate, New Delhi-02

NORTH DELHI MUNICIPAL CORPORATION
(Office of the Deputy Health Officer)
Public Health Department: Karol Bagh Zone
Anand Parbat, New Delhi – 110005

List of Banquet Halls running in Moti Nagar.

S.No	Name & Address
1	M/s Grand Azalia Banquet, 36 Rama Road,
2	M/s Grand Imperia , 33/33A Rama Road
3	M/s La-stella Banquet, 20 Shivaji road, NG Road. (300 Cover)
4	M/s Euphoria 16 Shivaji Marg, NG Road. (150 Cover)
5	M/s Megistic Crown, 24, Shivaji Marg, Najafgarh Road
6	M/s Rain Tree Grand, A-7-8, GF, FF Kailash Park, New Delhi (300 Cover)
7	Ecstasy Hotels Pvt. Ltd., 78, 78/1, 81/1, 82/1, GF WHS Kirti Nagar
8	M/s Zion Banquet Hall, 9A, Shivaji Marg, Karam Pura
9	M/s Lavanya Banquet Hall, 15 Shivaji Marg, Najafgarh Road(200 Cover)
10	M/s Platinum, 71/4 Rama Road, Shivaji Marg, Najafgarh Road
11	M/s The Falcon, 17 Nazafgarh Raod Dèlhi
12	M/s Ritz, 27A, 28A, Shivaji Magrg, Najafgarh Road (300 Cover)
13	M/s Sawan Banquet Hall, Rama Road, Moti Nagar
14	Grand horizan Banquet, 11A, Shivaji Road, Dellhi
15	Golden Royal Hospitality 27, Shivaji Marg, Nazafgarh Road, Delhi
16	M/s Tifiny Banquet 14 Shivaji Marg, New Delhi
17	M/s Andaz, 63 Rama Road
18	M/s Mystique Banquet, 23 Najafgarh Raod
19	M/s The Oreans Azalia, 11A, Shivaji Road, Delhi
20	The Grandenr, 4 Shivaji Road, Karam Pura
21	M/s R. K. Banquet Hall, 7/16, Kirti Nagar, Inds. Area, Delhi
22	M/S, Invitee, A-9 Kirti Nagar


LCR

18/c

OFFICE THE COMMISSIONER OF EXCISE
GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI
L & N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

Terms and Conditions for Grant of Licences in Form L-38 for the service of liquor at
Licensed premises for serving Indian Liquor and Foreign Liquor at Banquet Halls,
Party Places, Farm Houses, Motels, Wedding/Party/Event Venues FOR THE YEAR
2021-22.

Licence in Form L-38 for the service of liquor at Licensed premises for serving Indian Liquor and Foreign Liquor at Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues shall be granted in accordance with the following terms and conditions

1. PROCEDURE TO APPLY

- 1.1 Applications in the prescribed form along with other relevant documents for license shall be made to the Deputy Commissioner of Excise, Delhi (hereinafter referred as the Deputy Commissioner) through Online portal of the Excise Department
- 1.2 Applicant will submit the following document alongwith the application
 - a. Proof of lawful possession of the proposed premises i.e. ownership/lease documents etc
 - b. Affidavit in the form given in Annexure-I declaring that:
 - (i) He is in actual physical possession of the premises for which he is submitting an application for grant of the license applied for
 - (ii) Complies with the provisions of Section 13 of the Delhi Excise Act, 2000 and Rule 23 of Delhi Excise Rules, 2010.
 - c. A lay out plan of the proposed area, clearly specifying dimensions of the premises, duly authenticated by a registered Architect
 - d. Copy of Memorandum/Articles of Association of the Company/Partnership Deed
 - e. Board resolution/Partner's consent
 - f. List of Directors/Partners/Proprietor
 - g. Proof of Indian Nationality
 - h. NOC from Delhi Fire Service Department, wherever applicable/Affidavit regarding Fire Safety
 - i. Registration with Department of Trade & Taxes, GNCT of Delhi
 - j. Copy of Fire insurance of the premises.
 - k. Address Proof of the applicant
 - l. Details of the Excise Nominee alongwith the ID proof
- 1.3 Information as required in the application form shall be furnished with complete details & enclosures, truly and faithfully, so as to enable the processing of the application for grant of L-38 licences



GRANT OF LICENCE

2.1 All the applications for the grant of L-38 licence shall be subject to the acceptance by the Competent Authority who may accept or reject any application without assigning any reason. The licensing authority shall be under no obligation to grant any licence for which application has been made.

2.2 If on scrutiny, any application is found incomplete, vague, confusing or not in line with the terms and conditions, the same shall be summarily rejected and the decision of the Competent Authority shall be final.

2.3 An inspection of the proposed premises shall be carried out by the Excise Department to ascertain its conformity with Rule 51(1) of the Delhi Excise Rules, 2010.

3. COMPLETION OF FORMALITIES/FEE STRUCTURE

After successful completion of all formalities, Excise License for serving Indian Liquor and Foreign Liquor at Banquet Halls, Party Places, Farm Houses, Motel, Wedding/Party/Event Venues will be issued after receipt of prescribed licence fee as per details given below.

S. No.	Carpet Area of Banquet Halls, Party Places, Farm Houses, Wedding/Party/Event Venues (In Sq. Ft.)	Fee (in Rs.)
a	Upto 5000	5,00,000
b	Above 5,000 and upto 15,000	10,00,000
c	Above 15,000	15,00,000

*The area will be calculated basis the entire usable carpet area which is leased out for events and gatherings. In case of venues with multiple floors, carpet area of each floor will be calculated.

No Separate P10 license will be required at any event being conducted at these venues once the yearly license is acquired.

These venues which conduct multiple events will have to take this mandatory license in order to serve liquor in their premises.

4. PURCHASE/SERVICE OF LIQUOR

4.1 On completion of the above referred formalities, the applicant shall be granted licence in Form of L-38 which will entitle them to serve Indian Liquor, Foreign Liquor and Draught beer from the proposed premises, of those brands of Indian Liquor/Foreign Liquor which have been approved/registered by the Deputy Commissioner in the National Capital Territory of Delhi.

4.2

a. The L-38 licensee shall issue a letter mentioning therein its L-38 License Number, date of the event, number of guests etc. to the host of the event to enable him/her to procure the liquor on prescribed proforma without any payment of fees (P-10E) from L-7V and/or L-7SP1 vends.

b. Liquor is to be procured from licensed source in Delhi and the host of the event shall produce purchase invoice on demand.

c. The customer shall ensure that a computer generated bill for liquor along with details of barcodes is generated by the retail vend. The customer can check the status of barcodes on the mobile application (miliquorsalecheck). If anything contrary is found by the inspection team action will be taken against the holder of the license as well as the customer.

d. For leftover stock more than possession limit of an individual specified (a) of sub-rule (1) of Rule 20 of the Delhi Excise Rules, 2010. The customer must apply for L-38 license in the Excise Department within 7 days of the event.

5. PAYMENTS

5.1. The licensee shall make all the payments to the Government in connection with the operation of his licence as per the procedure which may be prescribed by the Department from time to time.

5.2. The licensee shall pay simple interest @ 12% per annum from the date next following the day on which any payment recoverable from him under section 29 of the Delhi Excise Act, 2009 (hereinafter referred to as the "the ACT") becomes due to the Government until the date on which such payment is actually made or such amount is actually recovered, whatsoever may be the reason for the lapse of time before payment is made or recovery is affected.

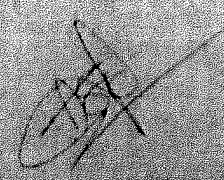
5.3. The licensee shall not be entitled to any interest or any relief or compensation on account of any delay in the payment of any amount to him by the Government.

6. RENEWAL

6.1. The Government of National Capital Territory of Delhi has declared that normally the Excise Year would be from 1st April to 31st March.

6.2. L-38 licence may be renewed at the sole discretion of the Licensing Authority subject to payment of such licence fee and compliance of such other conditions as may be prescribed from time to time.

7. PROHIBITION



15/c

7.1 In pursuance of the Directive Principles of the State Policy relating to Prohibition Territory of Delhi may issue orders and directions from time to time and such orders and directions shall be Binding on licensee and no compensation shall be payable on that Account

7.2 The licensee shall abide by the following prohibition measures, namely:-

(1) All persons employed by the licensee in the licensed premises shall be required to possess identity cards issued under the signatures of the authorized signatory and the employees shall be required to produce the identity card on demand by the Excise Officer or any officer not below the rank of sub-inspector

(2) The licensee shall neither keep, distribute nor sell any advertising material which is likely or intended to promote the sale or consumption of liquor

8 OTHER CONDITIONS OF LICENCE

8.1 License in Form L-38 for the licensing period shall be inter-alia subject to the general conditions of the Delhi Excise Rules, 2010. The holders of L-38 licence shall abide by the provisions of the ACT and the rules framed and orders issued thereunder and any other law/rules in force in the National Capital Territory of Delhi relating to liquor

8.2 No licensee shall sell or deliver any liquor to any person under the age prescribed by The Delhi Excise Act

8.3 No licensee shall display any bottle containing liquor nor any empty liquor bottle or any specimen thereof in a show window except bar counter

8.4 Licensees are allowed to serve any Indian Liquor and Foreign Liquor at any area within the licensed premises, including open spaces viz terrace / balcony / lower area of licensed premises with the condition that the liquor serving area shall be screened off from the public view

8.5 License fee for the L-38 is on the basis of size/area of the premises endorsed on the license. Decision on fees escalation will be taken on an annual basis by the Government

8.6 The licensees are permitted, to play any type of entertainment/performance including music and musical instruments, dancing, or singing by professionals or DJ, Live Bands, and Karaoke on its premises, subject to such terms and conditions as may be imposed by Deputy Commissioner by general or specific order

8.7 Pictures & photographs of prominent national leaders, freedom fighters, saints, Gods & Goddesses shall not be exhibited on the licenced premises



14/c
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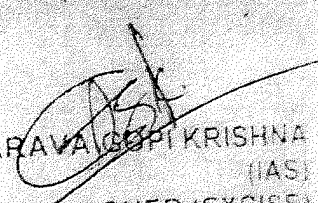
8.7 Pictures & photographs of prominent national leaders, freedom fighters, saints, Gods & Goddesses shall not be exhibited on the licenced premises.



8 The licensee shall, at any given time produce for inspection on demand of any Excise Officer his licence and account books/register and shall allow the inspection of office registers, stocks and premises by the said officer. The licensee shall also maintain an inspection note book

14 The licensee shall be bound to furnish any information in connection with its licence, truly and faithfully within a reasonable time as may be prescribed by the Excise Commissioner, the Deputy Commissioner, The Assistant Commissioner of the Excise Officer. Refusal to furnish the information, furnishing of false information or non-compliance of the orders shall be regarded as breach of the terms and conditions of the licence. Breach of terms and conditions may also result in non-issue of import/transport permits and suspension/cancellation of licence.

15 The Deputy Commissioner reserves the right to cancel or suspend any L-38 licence at will as per provisions of Section 17 of the Act.


ARAVA SAPTA KRISHNA
(IAS)
COMMISSIONER (EXCISE)

12/c

ANNEXURE -I

AFFIDAVIT

I, _____
w/o _____ Sh. _____ S/O _____ / _____ d/o _____
_____ aged _____ R/o _____

Do hereby solemnly affirm and declare as under:-

1. That I have applied for licence in form L-38 at _____
2. That the above said premises belong to me and the same is in conformity with the rules and regulations of the local bodies i.e. DDA, MCD, NDMC etc.
3. That the above said premises is free from all kinds of encumbrances.
4. That the above said premises is fitted with the temporary/permanent electric connection bearing No. _____
5. That the above said premises is fitted with temporary/permanent water connection bearing No. _____
6. That I have never been convicted by a criminal court for any non-boilable offence or of any offence punishable under any law relating to tax livable during a period of five years preceding the date of application.
7. That I comply with the provisions of Section 13 of the Delhi Excise Act, 2009 and Rule 23 of the Delhi Excise Rules, 2010.
8. That I have not been convicted for any offence punishable under the erstwhile Punjab Excise Act, 1914 now repealed by Delhi Excise Act, 2009, the Narcotic Drugs and Psychotropic Substance Act, 1985, The Medical and Toilet preparation (Excise Duties) Act, 1935 during a period of five years preceding the date of application.
9. That I have not been declared insolvent by any court of law.
10. That I am in actual possession of the premises for which the application has been made for grant of L-38 licence. I agree that if the Government decides to grant me L-38 licence after following the procedure and I am found not in actual physical possession of the shop the licence may not be granted.

VERIFICATION

DEPONENT

Verified at Delhi on this _____ day of _____, 2021 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been cancelled there from.

DEPONENT